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No. 3391.61 / Gaz.II(12G)

From

The Registrar General,  
High Court of Punjab and Haryana,  
Chandigarh.

To

1. All the District and Sessions Judges,  
in the State of Punjab
2. All the District & Sessions Judges,  
in the State of Haryana
3. The District & Sessions Judge,  
Chandigarh

Chandigarh, Dated the 18 Dec 2025.

Subject:-

Implementation of Judgments of the Hon'ble Supreme Court passed in Writ Petition (Civil) No. 643 of 2015 titled as "All India Judges Association Vs. Union of India and Ors."

Ref:

This Court's earlier letter Nos. 311.spl.Gaz-II(12G) dated 14.02.2024, 444-445.spl.Gaz-II(12G) dated 28.02.2024, 670-671.spl.Gaz-II(12G) dated 16.03.2024 and 761-762.spl.Gaz-II(12G) dated 23.03.2024, 1963-1964.spl.Gaz-II(12G) dated 03.08.2024, 1998-1999.spl.Gaz-II(12G) dated 08.08.2024, 2201.spl.Gaz-II(12G) dated 09.09.2024, 2335.spl.Gaz-II(12G) dated 27.09.2024, 2659.spl.Gaz-II(12G) dated 22.11.2024, 2857.Spl.Gaz.II(12G) dated 12.12.2024, 136.Spl.Gaz.II(12G) dated 18.01.2025 and 796.Spl.Gaz.II(12G) dated 09.04.2025

Sir/Madam,

I am directed to refer you on the subject cited above and to inform you that the Hon'ble Committee for Service Conditions of the District Judiciary in its meeting held on 27.11.2025 has resolved as under:

I) **Clarification w.r.t. entitlement of Judicial Officers for reimbursement of Meter Installation Charges.**

xxxxx It is to be noted that Judicial Officers are transferred at the pleasure of the High Court. Upon such transfer, if an Officer intends to have a meter installed at his or her residence, the responsibility lies with the respective State Government, since the accommodation itself is provided by the competent authority. Accordingly, any amount paid by a Judicial Officer towards meter installation at a Government residence shall either be borne directly by the employer, or, if paid by the Officer, reimbursed to the extent of the non-refundable charges. Judicial Officers are not required to bear expenses for installation of electricity or water connections upon transfer, as these are arranged by the State Government.

II) **Clarification regarding disbursal of Air Conditioners allowance to Judicial Officers keeping in view the block year defined by this Hon'ble Committee or once in every five year from their date of joining.**

xxxx The Committee resolves that the Judicial Officer shall only become entitled for the AC allowance subsequently after completion of five years from the date they have been granted the same. Since the Judgment of the Hon'ble Supreme Court has provided the Air Conditioner Allowance for the first time, therefore, for the officers who have joined prior to 01.01.2016, the same shall first be due on 01.01.2016 and for officers who have joined thereafter, the same shall become due at the time of their joining. Subsequent allowance be granted on completion of period of five years thereafter.

It is for your information and necessary compliance in the matter.

Yours faithfully,

*Aashish*  
18/12/25  
(Aashish Saldi)  
OSD (Gazette-II)

Endst. No. 3398 Sp/1/Gaz-II Dated 18<sup>th</sup> Dec 2025.

Copy of the letter is forwarded to the following for information and necessary action in the matter:-

1. The Member Secretary, State Legal Services Authority, Punjab, Haryana and Chandigarh.
2. The Director (Administration), Chandigarh Judicial Academy, Chandigarh.
3. The Legal Remembrancer & Principal Secretary to Govt. of Punjab, Chandigarh.
4. The Legal Remembrancer & Admn. Secy. to Govt. of Haryana, Law & Legislative Department, Chandigarh.
5. Sh. Harnam Singh Thakur, District & Sessions Judge (Retd.), Nodal Officer for day-to-day Redressal of Grievances.
6. The Member Secretary, Society for Centralized Recruitment of staff in Subordinate Courts (S.S.S.C.), Chandigarh.
7. The Legal Remembrancer-cum-Director Prosecution, Chandigarh Administration, Chandigarh.
8. The Director, Treasuries and Accounts, Government of Punjab, Chandigarh.
9. The Director, Treasuries & Accounts, Government of Haryana, Chandigarh.
10. The Registrar (Administration-II), Punjab and Haryana High Court, Chandigarh.
11. All the Judicial Officers, posted as OSD in this Hon'ble Court.
12. The Deputy Registrar (Accounts), Punjab and Haryana High Court, Chandigarh.

Yours faithfully,

*Aashish*  
18/12/25  
(Aashish Saldi)  
OSD (Gazette-II)